

FORM NO. 93

Application for Allotment of Permanent Account Number
[For an Individual being a Citizen of India]

Recent colour
Photograph of the
applicant
(4.5 cm x 3.5 cm)

with Sign/Left
thumb impression
across the photo of
the applicant

Recent colour
Photograph of the
applicant
(4.5 cm x 3.5 cm)

Part A: Personal Information

1.	Name	(Refer Note 1)	
2.	Gender (select one)	(i) Male (ii) Female (iii) Transgender	
3.	Date of Birth	dd/mm/yyyy	
4.	Aadhaar Number		
5.	Residence Address	(Refer Note 2)	
6.	Office Address	(Refer Note 2)	
7.	Residential Status	(Refer Note 3)	
8.	Passport Number (mandatory in case of Non-Resident and Resident but not ordinarily resident)		
9.	Taxpayer Identification Number (TIN) in the Country of Residence (if any)		
10.	Contact Details		
	(i) Mobile Number	Country Code (drop down)	Number
	(ii) Email ID		
	(iii) Landline No. with STD Code (if any)		

Part B: Source of Income

11.	Source of Income (select one or more)	(i) Salary (ii) Income from Business/Profession (iii) Income from House Property (iv) Capital Gains (v) Income from Other Sources (vi) No Income
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Part C: Parents

12.	Whether mother/father is a single parent? (select one)	(i) Yes (ii) No
13.	Father's Name	(Refer Note 1)
14.	Mother's Name	(Refer Note 1)
15.	Name of parent to be printed on Permanent Account Number card (select one)	(i) Father (ii) Mother

Part D: Assessing Officer (AO Code)			
16.	(i)	Area Code	
	(ii)	AO Type	
	(iii)	Range Code	
	(iv)	AO No.	
Part E: Representative Assessee, if applicable (Refer Note 4)			
17.	Name		(Refer Note 1)
18.	Permanent Account Number, if any		
19.	Aadhaar Number (if Permanent Account Number is not available)		
20.	Address		(Refer Note 2)
21.	Contact Details		
	(i)	Mobile Number	Country Code
			(drop down)
	(ii)	Email ID	
(iii)	Landline No. with STD Code (if any)		
Part F: Communication Address			
22.	Address for Communication (select one)	(i) Residence (ii) Office (iii) Representative Assessee Address	
Part G: Declaration by Applicant or by Representative Assessee on behalf of the Applicant			
23.	Documents submitted as Proof of Identity, Proof of Address and Proof of Date of Birth of the Applicant (Refer Note 5)		
	(i)	Proof of Identity	(Refer Note 6)
	(ii)	Proof of Address	(Refer Note 6)
	(iii)	Proof of Date of Birth	(Refer Note 6)
24.	Documents submitted as Proof of Identity, Proof of Address of Representative Assessee (Refer Note 5)		
	(i)	Proof of Identity	(Refer Note 6)
	(ii)	Proof of Address	(Refer Note 6)
	Verification and Declaration		
<p>a. I, in the capacity of(Self/Representative Assessee) do hereby declare that what is stated above is true to the best of my knowledge and belief.</p> <p>b. I declare that the applicant does not possess Permanent Account Number and shall be liable for legal consequences under Income-tax Act, 2025 if this declaration is found to be incorrect.</p> <p>Place..... Date.....</p>			

(Signature /Left Hand Thumb Impression of Applicant or Representative Assessee)

Name: _____

Designation: _____

Notes:

1. The first, middle and last name shall be provided in full without any abbreviations. If Aadhaar contains initials in name, then full/expanded name has to be filled in the application.
2. The address shall contain i. Country/Region, ii. Flat/Door/Building, iii. Road/Street/ Block/Sector, iv. PIN/ZIP Code, v. Post Office, vi. Area/locality, vii. District, viii. State
3. Fill 'residential status' as (i) Resident (ii) Non-resident (iii) Resident but not ordinarily resident.
4. In case of persons referred to in section 303(1)(b) or Non-resident Indian or Resident but not ordinarily resident, details of Representative Assessee having Indian address is mandatory in Part E.
5. Please refer to the instructions (as specified in rule 158 of Income-tax Rules, 2026) for list of mandatory certified documents to be submitted as applicable.
6. With respect to row 23 & 24, following documents shall be provided as annexures, namely:

Annexure	Particulars
A-1	Proof of Identity
A-2	Proof of Address
A-3	Proof of Date of Birth

7. Some of the information in the form would be pre-filled to the extent possible.
8. Please refer to the guidelines issued by Director General of Income Tax (Systems) in this behalf.